

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(15)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/210/2017
NAME OF THE PETITIONER(S) : SMART CITY (KOCHI) INFRASTRUCTURE PVT LTD
UNDER SECTION : 97

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		----- REPRESENTATION BY WHOM	

CP/210/2017

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ORDER

Representative for the Applicant present along with the Company Secretary, representing Smart City (Kochi) Infrastructure Pvt. Ltd. The CP/210/2017 has been under section 97(1) of the Companies Act, 2013 for seeking direction for calling of the AGM for the period ending 31.03.2017. Heard and perused the record. In view of the circumstances being faced by the Company viz., Smart City (Kochi) Infrastructure Pvt. Ltd., the Application is allowed with the direction that the AGM may be convened after giving due notice to the Members and all the concerned in accordance with the provisions of the Companies Act, 2013 read with Secretarial Standard on General Meetings, (SS.II). If need be, the Company can approach this Bench for further direction. Accordingly, the Applications stands **disposed of**.

^{-sel-}
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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